

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 268 OF 2022**

AMIT SINGH BAGHEL

...Applicant

**versus**

GOVERNMENT OF MADHYA PRADESH

...Respondent

**INDEX**

<b>Sr. No.</b>	<b>Description</b>	<b>Pg No.</b>
1.	Action Taken Report dated 11.10.2022 constituted by the Hon'ble NGT, Principal Bench, New Delhi in OA No.268 Of 2022 vide order dated 18.07.2022.	1-29

**FILED BY**



**RAGHAV SHARMA**

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# Action Taken Report

## In the Matter of

Original Application No.268/2022  
'Amit Singh Baghel Vs Government of  
M.P.'

**w.r.to**

Hon`ble National Green Tribunal Principal Bench  
order dated 18<sup>th</sup> July, 2022

**Location: Satna, MP**

**Action Taken Report in the matter of "Amit Singh Baghel V/s Government of M.P."**

Hon'ble NGT (PB), vide its order dated 18<sup>th</sup> July, 2022 in OA no. 268/2022 'Amit Singh Baghel Vs Government of M.P.' directed under Para 4 and 5 of summary as :-

4. *In the evident from the report that there is no Stone Crusher Unit in the name of M/s. Kesar star stone crusher at Village Rewara, tehsil Raghuraj nagar, District Satna but there is a Crusher M/s. Stakeholders Associates, C/o Arrow Associates, at khasra No. 98/1/KA, Village Raghuraj Nagar District- Satna to which closure direction dated 03.06.2022 has been issued by the Regional Office, MP Pollution Control board satna M.P. for violation of Environmental norms but no action has been taken for assessment of environmental compensation. A perusal of the report also reveals that mining lease in the name of Manju Singh (Legal Heir of Late shri Gopal Sharan Singh Mining Lease area 23.90 Hectares Khasra No. 172/2 & 173/2, Village Rewara, Tehsil Raghuraj Nagar, District Satna, for the lease period of 20 Years i.e. from 28.04.2001 to 27.04.2021 has already been surrendered by the Project Proponent to the District Mining Office Satna (M.P.) vide it's letter no. nil dated 25.10.2021 but there is no mention as to what steps have been taken for reclamation / re-habilitation of the mined area of the of the mining sites in compliance of mining closure plan.*
5. *The Joint Committee constituted by this Tribunal vide order dated 24.04.2022 is directed to further look into the matter and take further remedial action by following due process of law in respect of these aspects and compliance with environmental norms. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.*

In compliance of above direction of Hon'ble NGT, The Joint Committee constituted by Hon'ble Tribunal vide order dated 24.04.2022 has further look into the matter and take further remedial action by following due process of law in respect of these aspects and compliance with environmental norms. The Summary of Action Taken report in Compliance of Hon'ble NGT Direction dated 18.07.2022 is as under:-

1. The MPPCB has imposed Environmental compensation of Rs. 9,40,000/- for the deficiencies and violations committed by the M/s. Stakeholders Associates, C/o Arrow Associates, at khasra No. 98/1/KA, Village Raghuraj Nagar District- Satna. (**Annexure - 1**)

Formula for computation of Environmental Compensation for M/s. Stakeholders Associates, C/o Arrow Associates, at khasra No. 98/1/KA, Village Raghuraj Nagar District- Satna,

$$EC = PI \times N \times R \times S \times LF$$

Where:

EC = Environmental Compensations,

PI = Pollution Index of Industrial Sector

N= Number of days of Violation took place

R = A Factor in Rupees for EC

S = A Factor for scale operations

LF = Location Factor

The calculation details of Environmental Compensation as per Hon'ble NGT Guideline are as Below :-

PI = 80 for Red Category Industries/ 50 for Orange category industries /30 for Green category industries. M/s. Stakeholders Associates, C/o Arrow Associates, comes under Red category Industry. Therefore PI = 80,

N = Number of days of Violation took place. In this case, the date of Complaint letter submitted to Hon'ble NGT is 16.02.2022. In this case, N is calculated from 16.02.2022 to 03.06.2022 (i.e. date of closure order). Therefore the value of N = 94 Days (based on 25 working days/month).

R = As per formula, minimum factor Rs. 100 and maximum Rs. 500. As per Hon'ble NGT, it is suggested Rs. 250/-. Therefore R= 250/- (Considered),

S = It is 0.5 for micro/small industries, 1.0 for Medium industries, 1.5 for Large industries. The Crusher unit comes under micro/small category. Therefore, S= 0.5

LF=If the Unit is located within 10 Km outer Boundary, then the Standards are as table given below:-

S. No.	Population (Million)	* Location factor # (LF)
1.	Less than 1	1.0
2.	1 to < 5	1.25
3.	5 to < 10	1.5
4.	10 and above	2

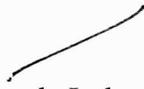
Population of Satna is less than 1 Million. Therefore, LF is considered as 1

**Therefore EC = 80x94x250x0.5x1 = Rs. 9,40,000/- (Rupees Nine lakhs Forty Thousand Only)**

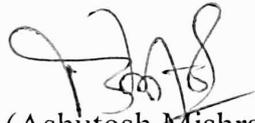
Board has issued Notice to M/s. Stakeholders Associates, C/o Arrow Associates, Village Raghuraj Nagar District- Satna vide Board's Letter No. 3967 dated 07.10.2022 for Environmental compensation in compliance of directions passed by Hon'ble NGT (PB). (Annexure - 2)

2. MP Pollution Control Board Satna has issued a letter to District Mining Officer Satna for the status of steps which have been taken for reclamation / re-habilitation of the mined area of the of the mining sites (i.e. Manju Singh, Legal Heir of Late Shri Gopal Sharan Singh Mining Lease area 23.90 Hectares Khasra No. 172/2 & 173/2, Village Rewara, Tehsil Raghuraj Nagar, District Satna) in compliance of mining closure plan.

The District Mining Officer Satna has submitted it's reply vide letter No. 1629 dated 16.02.2022. Mining Officer has informed that Mining unit has submitted mine closure plan for approval to Regional Mine controller, Indian Bureau of Mines, Regional Office Jabalpur, before the completion of Lease validity. Regional Mine Controller, Indian Bureau of Mines, Regional Office Jabalpur has approved the plan and directed to the mine lease holder to close the mine after reclamation. The lease holder has closed the mine after compliance of Closure Plan which has been verified by Regional Mine Controller, Indian Bureau of Mines, Regional Office Jabalpur and issued "Certificate of Mine Closure". After issue of this Certificate, Mine has been surrendered to the District Mining Department Satna (M.P.). The reply of District Mining Officer is hereby enclosed for ready reference as (Annexure - 3)

  
(Suresh Jadav)  
SDM, Raghuraj Nagar, Satna

  
(K.P. Soni)  
Regional Officer, MPPCB, Satna

  
(Ashutosh Mishra)  
Mining Inspector  
District Mining Office Satna

  
(H.P. Singh)  
Mining Officer  
District Mining Office Satna

  
संयुक्त कलेक्टर  
हेतु कलेक्टर  
जिला सतना (म०प्र०)

## मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल  
(0755) 2464428, 2466191 Fax: (0755) 2463742 e-mail: lt.mppcb@rediffmail.com

माननीय एनजीटी में प्र.क. 268/2022 (अमित सिंह बघेल विरुद्ध म0प्र0 शासन) में पारित आदेश के पालनार्थ मेसर्स स्टाक होल्डर एसोसियेट्स, ग्राम देवरा, तह. रघुराजनगर, जिला-सतना के विरुद्ध पर्यावरणीय क्षतिपूर्ति राशि आंकलन हेतु समिति का कार्यवाही विवरण

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बोर्ड के आदेश क्रमांक 1743 दिनांक 30/7/2019 द्वारा पर्यावरणीय अधिनियमों के प्रावधानों का उल्लंघन करने वाले संस्थान पर पर्यावरणीय क्षतिपूर्ति के निर्धारण हेतु समिति का गठन किया गया है। उक्त समिति की बैठक दिनांक 30.09.2022 को सदस्य सचिव महोदय द्वारा आयोजित की गई। बैठक में निम्नलिखित अधिकारी उपस्थित हुये :-

1	श्री ए.ए.मिश्रा, सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण बोर्ड,	अध्यक्ष
2	श्री आदेश श्रीवास्तव, (यूनिट हेड-माइनिंग), भोपाल,	सदस्य
3	श्री सुधीर श्रीवास्तव, विधि अधिकारी, म.प्र.प्रदूषण नियंत्रण बोर्ड,	सदस्य
4	श्री भीष्म प्रताप सिंह लोधी, सहायक लेखाधिकारी, म.प्र.प्र.नि बोर्ड,	सदस्य
5	श्री के.पी.सोनी, कार्यपालन यंत्री, क्षेत्रीय अधिकारी, म.प्र.प्र.नि.बोर्ड, सतना	संयोजक

क्षेत्रीय अधिकारी, सतना द्वारा समिति को अवगत कराया गया :-

- माननीय राष्ट्रीय हरित अधिकरण प्रिंसिपल बेंच द्वारा प्र.क. 268/2022 में दिनांक 18.07.22 को पारित आदेश "M/s. Kesar Star Stone Crusher at Village Rewara, Tehsil Raghuraj Nagar, District Satna but there is a Crusher M/s. Stakeholders Associates, C/o Arrow Associates, at khasra No. 98/1/KA, Village Raghuraj Nagar, District - Satna to which closure direction dated 03.06.2022 has been issued by the Regional Office, MP Pollution Control Board Satna M.P. for violation of environmental norms but no action has been taken for assessment of environmental compensation.
- अतः मेसर्स स्टाक होल्डर एसोसियेट्स जिला-सतना पर पर्यावरणीय क्षतिपूर्ति का गणना का विवरण निम्नानुसार है :-

### टेबिल नं.-1

क्र.	स्टोन केशर इकाई का नाम एवं पता	उल्लंघन की तिथि (मान्. एन. जी.टी.द्वारा पारित प्रथम दिनांक)	क्षेत्रीय कार्यालय द्वारा निरीक्षण उपरांत उत्पादन बंद के निर्देश दिनांक	कुल उल्लंघन दिवस (N)	रिमार्क
1	मेसर्स स्टाक होल्डर एसोसियेट्स, ग्राम देवरा, तहसील- रघुराजनगर, जिला सतना	16.02.2022	03.06.2022	94	-

नोट :- माह में सामान्यतः 25 दिन कार्य किया जाता है उस अनुसार उल्लंघन दिवस की गणना की गई है।

पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा निर्धारित "फार्मूला"

$$EC = P1 \times N \times R \times S \times LF$$

EC= Environment Compensations

P1= Pollution Index of Industrial Sector

N = Number of Days of Violation took place

R = A Factor in Rupees for EC

S = Factor for Scale operation

LF=Location Factor

उपरोक्त केशर इकाई की सम्मति/उत्पादन दिनांक से गणना की गई है। पर्यावरण क्षतिपूर्ति हेतु माननीय अधिकरण द्वारा दी गई गाईड लाइन अनुसार गणना निम्नानुसार है :-

- P1= 80 लाल श्रेणी उद्योग हेतु  
50 नारंगी श्रेणी उद्योग हेतु  
30 हरी श्रेणी उद्योग हेतु

- मेसर्स स्टॉक होल्डर एसोसियेट्स लाल श्रेणी में आता है। अतः P1=80 माना जाये।
- R= फार्मूले अनुसार मिनिमम फेक्टर रु. 100 एवं अधिकतम 500 रु. माननीय एन.जी.टी. के आदेश से 250 माने जाने का सुझाव दिया गया है। अतः R=250 माना जावे।
- S= फार्मूले अनुसार 0.5 माइक्रो अथवा लघु उद्योग 1.0 मध्यम श्रेणी तथा 1.5 तथा वृहद श्रेणी के उद्योगों हेतु निर्धारण किया गया है। केशर इकाई माइक्रो अथवा लघु श्रेणी में है। अतः S= 0.5 माना जाये।
- LF=10 कि.मी. बाहरी सीमा में स्थापित है तो निम्नानुसार मानक निर्धारित है :-

Sl.No.	Population* (Million)	Location Factor#(LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

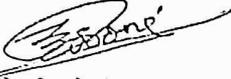
**टेबल नं.-2 पर्यावरणीय क्षतिपूर्ति की गणना**

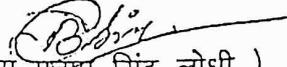
क्र.	केशर इकाई का नाम एवं पता	गणना EC=P1×N×R×S×LF	कुल पर्यावरण क्षतिपूर्ति
1	मेसर्स स्टॉक होल्डर एसोसियेट्स, C/o एरो एसोसियेट्स (स्टोन केशर), प्रोप. श्री मनोज राय, आराजी नं.98/1/क, ग्राम-देवरा, तहसील-रघुराजनगर, जिला सतना	80×94×250×0.5×1	9,40,000.00 (नौ लाख चालीस हजार रुपये मात्र)

- गाननीय एनजीटी द्वारा प्र.क. 268/2022 में मेसर्स रटाक होल्डर एसोसियेट्स ग्राम-देवरा, तहसील-रघुराजनगर, जिला सतना के विरुद्ध पर्यावरण क्षतिपूर्ति माननीय एनजीटी द्वारा आदेश दिनांक 18.07.22 के परिपेक्ष्य में क्षेत्रीय अधिकारी सतना द्वारा पर्यावरणीय क्षतिपूर्ति की गणना गई है ।

अनुशंसा :-

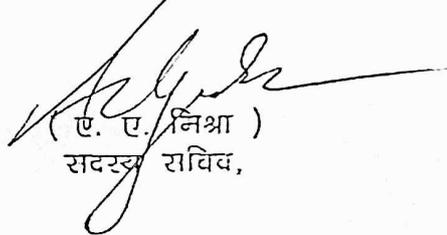
- समिति ने क्षेत्रीय अधिकारी, सतना द्वारा प्रस्तुत मेसर्स रटाक होल्डर एसोसियेट्स ग्राम-देवरा, तहसील-रघुराजनगर, जिला सतना पर आंकलित पर्यावरणीय क्षतिपूर्ति राशि के आंकलन को उपयुक्त पाया गया ।

  
( के.पी.सोनी )  
क्षेत्रीय अधिकारी,  
सतना

  
( भीष्म प्रताप सिंह लोधी )  
सहायक लेखाधिकारी

  
( सुधीर श्रीवास्तव )  
विधि अधिकारी

  
( आदेश श्रीवास्तव )  
अधीक्षण यंत्री,  
यूनिट हेड(माईनिंग)

  
( ए. ए. मिश्रा )  
सदस्य राविद,

(Annexure - 2)<sup>8</sup>

**MADHYA PRADESH POLLUTION CONTROL BOARD**

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:it\_mppcb@rediffmail.com

No. 3967/HOPCB/2022

Bhopal, Date: 07 OCT 2022

To,

M/s Stakeholder Associates,  
C/o Arrow Associates  
Village- Raghuraj Nagar  
District- Satna

**Sub - Imposing Environmental Compensation as per the directions passed by Hon'ble NGT(PB) vide its order dated 18.07.2022 in O.A. No. 268/2022 Amit Singh Baghel Vs State of Madhya Pradesh.**

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS, in the matter of O.A. No. 268/2022 Amit Singh Baghel Vs State of Madhya Pradesh, the Hon'ble Tribunal dealt with the issue of mining in District-Satna in violation of environmental norms due to which dust spread over to the surrounding field caused damages to the nearby crops .

WHEREAS, The Hon'ble tribunal vide its order dated 27.04.2022 constituted a committee comprising of Collector, Satna and MP Pollution Control Board and directed the committee to submit a Factual and action taken report. The committee submitted its report on 27.06.2022

WHEREAS, you are operating stone crushing unit and during the site visit, it is found that you have provided water sprinkler with the conveyer belts but not installed adequate pollution control measures like - boundary wall all around the crusher unit, proper screen cover of the crusher unit. It has only road side boundary wall, which has been found damaged due to wind pressure etc; it is your mandatory duty to ensure that there is no pollution.


**MADHYA PRADESH POLLUTION CONTROL BOARD**

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:it\_mppcb@rediffmail.com

THEREFORE, you are liable to pay the Environmental Compensation for the violation of environmental norms to the tune of Rs 9,40,000 /- [ Nine Lakh Forty Thousand ] for the period of violation i.e. from 16.02.2022 to 03.06.2022 as proposed by Regional Officer, Satna calculated as per guidelines provided by the Hon'ble National Green Tribunal.

You are, hereby, given an opportunity of hearing and submit your reply/objection (if any) pertaining to above stated computation of Environmental Compensation within 15 days. In case no reply is received within 15 days from the date of issue of this notice, above proposed Environmental Compensation shall be confirmed and compensation amount shall be deposited in the following account -:

Bank and Branch	Punjab national Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AND in case of failure, action is liable to be initiated against you under the Air (Prevention & Control of Pollution) Act of 1981 and other relevant Act.

**For and on behalf of MPPCB**

  
(A. A. Mishra)  
Member Secretary

Endt.No.: 3968 /HOPCB/2022

Bhopal, Date: / /

**07 OCT 2022**

Copy to:-

1. The District Collector, Satna, M.P. for information and necessary action.
2. Regional Officer, M. P. Pollution Control Board, Satna, for information & necessary action.

## कार्यालय कलेक्टर (खनिज-शाखा) जिला, सतना (म.प्र.)

E-mail modgmsat@mp.gov.in

पत्र क्रमांक 16.29 / खनिज / 2022, सतना दिनांक 16.9.22

प्रति,

क्षेत्रीय प्रमुख,  
म0प्र0 प्रदूषण नियंत्रण बोर्ड,  
क्षेत्रीय कार्यालय सतना म0प्र0,



विषय:- माननीय एनजीटी प्रिंसिपल बेंच द्वारा प्र.क्र. 268 / 2022 (अमित सिंह बघेल विरुद्ध मध्यप्रदेश राज्य व अन्य) में दिनांक 18.07.2022 के पालन बावत।  
संदर्भ:- म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल का पत्र क्रमांक 2882 / विधि / NGT(PB) / प्रनिबो / 22 भोपाल दिनांक 22.07.2022।

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उपरोक्त विषयांतर्गत संदर्भित पत्र के माध्यम से चाही गई जानकारी के संबंध में लेख है कि श्रीमती मंजू सिंह विधिक उत्तराधिकारी स्व. गोपालशरण सिंह के नाम जिला सतना तहसील रघुराजनगर ग्राम रेवरा में कुल रकबा 23.90 हेक्टेयर क्षेत्र पर खनिज चूनापत्थर हेतु 27.04.2021 तक के लिए स्वीकृत व अनुबंधित थी। जिसकी मूल स्वीकृत दिनांक से 27.04.2021 को 50 वर्ष की अवधि पूर्ण होने के कारण उक्त खदान की अवधि समाप्त हो गयी है। अवधि पूर्ण होने के पहले आवेदक द्वारा क्षेत्रीय खान नियंत्रक, भारतीय खान ब्यूरो, क्षेत्रीय कार्यालय जबलपुर के समक्ष माइन क्लोजर प्लान अनुमोदन हेतु जमा कराया गया। नियमानुसार कार्यवाही करते हुये क्षेत्रीय खान नियंत्रक, भारतीय खान ब्यूरो, क्षेत्रीय कार्यालय जबलपुर के द्वारा माइन क्लोजर प्लान का अनुमोदन किया गया एवं पट्टेदार को माइन क्लोजर प्लान अनुसार खदान को रिक्लेमेशन कर बंद करने के निर्देश दिये गये। पट्टेदार द्वारा माइन क्लोजर प्लान का पूर्णतः पालन करते हुये खदान को बंद किया गया। जिसकी तसदीक कर क्षेत्रीय खान नियंत्रक, भारतीय खान ब्यूरो, क्षेत्रीय कार्यालय जबलपुर द्वारा माइन क्लोजर प्लान के परिपालन उपरांत माइन क्लोजर सर्टिफिकेट जारी किया गया है। जारी सर्टिफिकेट अनुसार खनिपट्टा क्षेत्र का कब्जा विभाग द्वारा प्राप्त कर लिया गया है तथा वर्तमान प्रचलित खनिज नियमों के अनुसार उक्त खनिपट्टा क्षेत्र का ऑक्सन कराये जाने हेतु प्रेषित किया गया है। तत्पश्चात् राज्य शासन द्वारा नीलामी की NIT (टेंडर) जारी कर दी गई।

संलग्न:- उपरोक्तानुसार।

प्रभारी अधिकारी खनिज

जिला सतना (म0प्र0)

सतना दिनांक.....

पृष्ठा. पत्र क्रमांक..... / खनिज / 2022,

प्रतिलिपि:-

म0प्र0 प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5, अरेरा कालोनी भोपाल की ओर सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित।

प्रभारी अधिकारी खनिज

जिला सतना (म0प्र0)

प्रयोगशाळा प्रभारी/सहायक यंत्री/वैज्ञानिक

कनि. वैज्ञानिक I/कनि. वैज्ञानिक II

लेखापाल/ट्यापणा

क्षेत्रीय अधिकारी

cc:it,env  
19/9/22

भारत सरकार  
खान मंत्रालय  
भारतीय खान ब्यूरो  
क्षेत्रीय खान नियंत्रक का कार्यालय



फा. सं. MP/Satna/Limestone/FMCP-01/2020-21

प्रति

रजिस्टर्ड डाक द्वारा

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
INDIAN BUREAU OF MINES  
O/O THE REGIONAL CONTROLLER OF MINES

जबलपुर, दिनांक : 27/09/2020

श्रीमति मंजू सिंह (विधिक उत्तराधिकारी),  
स्व० श्री गोपाल शरण सिंह,  
पुष्पराज कालोनी, आंध्रा बैंक के सामने, गली नं० - 01,  
पो० ऑ० एवं जिला- सतना, म०प्र० 485001

विषय:- म०प्र० राज्य के सतना जिले में स्थित आपकी रेवरा लाइमस्टोन खान (क्षेत्र 23.90 हे०)  
के एमसीडीआर-2017 के नियम 24(1) के अंतर्गत जमा किए गए खान की अंतिम  
खनन योजना का अनुमोदन।

संदर्भ :- 1) आपका/क्यू०पी० का पत्र दि० 18/03/2020 ।  
2) इस कार्यालय का समसंख्यक पत्र दि० 10/08/2020 ।  
3) आपका/क्यू०पी० का पत्र दि० 18/08/2020, कार्यालय में प्राप्ति दिनांक  
- 25/08/2020 ।

महोदया,

खनिज संरक्षण एवं विकास नियमावली, 2017 के नियम 24 के उपनियम 2 द्वारा प्रदत्त  
शक्तियों के अधीन एतद् द्वारा म०प्र० राज्य के सतना जिले में स्थित आपकी रेवरा लाइमस्टोन खान  
(क्षेत्र 23.90 हे०) के लिये जमा किए गए खान की अंतिम खनन योजना (Final Mine Closure Plan)  
का अनुमोदन प्रदान करता हूँ। यह अनुमोदन निम्नलिखित शर्तों के अधीन है :-

- 1 The Final Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority
- 2 It is clarified that the approval of aforesaid Final Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 2015, or the Mineral Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 rules made there under.
- 3 That this Final Mine Closure Plan is approved without prejudice to any order or direction from any court of competent jurisdiction.
- 4 That the Regional office, Indian bureau of Mines, Jabalpur shall be informed after completion of activities of Final Mine Closure Plan as per proposal of Final Mine Closure Plan.
- 5 Yearly report as required under Rule 26(2) of MCDR- 2017, setting forth the extent of protection and rehabilitation works carried out as envisaged in the approved final mine closure plan and if there is any deviation, reasons thereof shall be submitted before 1<sup>st</sup> July of every year to the Regional Controller of Mines, IBM, Jabalpur.
- 6 The Financial Assurance submitted by you for Rs. 62,05,500/- (Rs. Sixty Two Lakh Five Thousand Five Hundred only) is valid upto 27/04/2021. A new Bank Guarantee is to be submitted on or before expiry of extended Bank Guarantee (i.e. 27/04/2021), if the rehabilitation works not completed by that time. Failing which and if the reclamation work as proposed in the document is not completed as per time schedule than Bank Guarantee shall be forfeited as per rule 27 (4) of MCDR, 2017.

संलग्न:-अनुमोदित अंतिम खनन योजना की एक प्रति के साथ।

भवदीय

22 Sept 2020  
(रजनीश पुरोहित)  
क्षेत्रीय खान नियंत्रक  
भारतीय खान ब्यूरो, जबलपुर

Gmail

**Fwd: Issuing of certificate in respect of work carried out in accordance with approved FMCP of Erstwhile Rewra Limestone Mine, 23.90 hect. Satna district (M.P.).-reg**  
1 message

From: Pukhraj Neniwal Regional Controller of Mines <ro.jabalpur@m.gov.in>  
Date: 29 July 2021 at 6:33:40 PM IST  
To: prashantsingh@gmail.com  
Cc: dirgeomin <dirgeomin@mp.nic.in>, "Office of Controller of Mines(C2)" <com.c2@m.gov.in>  
Subject: Issuing of certificate in respect of work carried out in accordance with approved FMCP of Erstwhile Rewra Limestone Mine, 23.90 hect. Satna district (M.P.).-reg

Dear Sir,

Kindly ignore the trailing mail.

Please find attached herewith the corrected certificate.

Yours faithfully,  
Pukhraj Neniwal  
ROCM-Jabalpur

From: "Pukhraj Neniwal Regional Controller of Mines" <ro.jabalpur@m.gov.in>  
To: prashantsingh@gmail.com  
Cc: "dirgeomin" <dirgeomin@mp.nic.in>, "Office of Controller of Mines(C2)" <com.c2@m.gov.in>  
Sent: Thursday, July 29, 2021 5:52:03 PM  
Subject: Issuing of certificate in respect of work carried out in accordance with approved FMCP of Erstwhile Rewra Limestone Mine, 23.90 hect. Satna district (M.P.).-reg

Sir,

Please find the attachment on the above mentioned subject.

आपका विश्वासपूर्वक  
आपका विश्वासपूर्वक / YOURS FAITHFULLY

पुखराज नेनिवाल / PUKHRAJ NENIWAL

अधीनस्थ क्षेत्र नियंत्रक / REGIONAL CONTROLLER OF MINES

भारतीय खनन ब्यूरो / INDIAN BUREAU OF MINES

अधीनस्थ कार्यालय / REGIONAL OFFICE

जबलपुर / JABALPUR

मध्य प्रदेश-482002 / MADHYA PRADESH-482002

 Certificate\_21(4).pdf  
558K



Government of India  
Ministry of Mines  
Indian Bureau of Mines  
Office of the Regional Controller of Mines

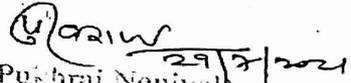
No.: MP/Satna/Lst/149

Dated: 29.07.2021

CERTIFICATE

In exercise of the powers conferred on me under Sub-Rule (4) of Rule 21 of Mineral Conservation and Development Rules, 2017 delegated vide Notification No. T-43010/CGBM/2014 dated 11<sup>th</sup> May 2017 and published in the Gazette of India dated 31<sup>st</sup> May 2017: I, hereby, certify that the protective, reclamation and rehabilitation work in accordance with the Final Mine Closure Plan approved vide letter No. MP/ Satna/Limestone/FMCP-01/2020-21 dated 24/09/2020 have been carried out in the mining lease over an area of 23.90 hect. in respect of Rewra Limestone Mine held by Smt. Manju Singh, in Satna district in the State of Madhya Pradesh.

This Certificate is issued without prejudice to any other laws applicable to the lease area from time to time and also without any prejudice to any other order or direction from any court of competent jurisdiction.

  
(Pushraj Neniwal)  
Regional Controller of Mines  
Jabalpur Region

To,  
Smt. Manju Singh  
Legal Heir of Shri Gopal Saran Singh  
Pushpraj Colony  
Opposite to Andhra Bank,  
Gali No.1 Satna (M.P.)-485 001

MINERAL RESOURCES DEPARTMENT  
DIRECTORATE OF GEOLOGY AND MINING,  
MADHYA PRADESH

29- A Khanij Bhawan, Arera Hills Bhopal

Phone and fax 0755-2551795

Email: [geology.dgm@mp.gov.in](mailto:geology.dgm@mp.gov.in)

No- 4126 /Auction- 8 / Geology / F.No.- 8 / 2021-22

March 29, 2022

Notice Inviting Tender

"Invitation of bids for grant of Mining Lease for Limestone, Bauxite, Iron Ore and Iron Ore & Manganese Ore and for grant of Composite Licence for Base Metal mineral, Limestone, Platinum Group Elements (PGE), Diamond, Graphite, Iron Ore and Rock-Phosphate mineral"

In exercise of the powers conferred by Section 10A(2)(d), Section 10B and Section 11 of the Mines and Minerals (Development and Regulation) Act, 1957 and in accordance with the Mineral (Auction) Rules, 2015 notified thereunder, as amended from time to time, the Government of Madhya Pradesh has identified:

- a) 11 mineral blocks (7 blocks of Limestone, 1 block of Bauxite, 2 blocks of Iron Ore and 1 block of Iron Ore & Manganese Ore) for electronic auction and hereby invites tenders for the purposes of grant of *Mining Lease*.
- b) 16 mineral block (3 blocks of Base Metal mineral, 1 block of Limestone, 1 block of Platinum Group Elements (PGE), 3 blocks of Diamond, 4 blocks of Graphite, 3 blocks of Rock Phosphate and 1 block of Iron Ore) for electronic auction and hereby invites tenders for the purposes of grant of *Composite Licence*.

Accordingly, financial bids are invited in digital format only and technical bids are invited both in digital and physical format from eligible bidders.

Eligibility conditions, date and time, terms, and conditions etc. for participating in the electronic auction are provided in the Tender Document. Detailed Tender Documents along with timelines, notifications, updates and other details for the e-auction process for the mineral blocks are available in electronic form only and can be downloaded from the e-auction portal of MSTC Limited (<https://www.mstcecommerce.com/auctionhome/mlcl/index.jsp>).

Interested and eligible bidders can register themselves on the above e-auction portal. On successful registration, eligible bidders will obtain login ID and password necessary for participation in the e-auction process. Interested and eligible bidders can participate in the bidding only after online purchase of the Tender Document on payment of the Tender fee from the above e-auction portal. Any revision, clarifications, addendum, corrigendum, time extensions, etc. to the tender document will be hosted on the above e-auction portal and on <https://www.ekhanij.mp.gov.in/> only and no separate notifications shall be issued in the press.

Model Tender Document and Mineral Block Summaries are available free of cost on the e-auction portal of MSTC Limited website (<https://www.mstcecommerce.com/auctionhome/mlcl/index.jsp>) and Directorate of geology and Mining website (<https://www.ekhanij.mp.gov.in>).

#### List of Mineral Blocks for Auction

Sr. No	Name of the Block	District	Mineral	Price of Tender Document (in Rs.)
<b>Mining Lease (in accordance with Section 10A(2)(d) of the Act)</b>				
1.	Bajna Iron Ore Block*	Chhatarpur	Iron Ore	5,00,000
2.	Khudawal Iron Ore and Manganese Ore Block*	Jabalpur	Iron Ore	1,00,000
3.	Gudha Limestone Block*	Damoh	Limestone	1,00,000
4.	Barmani Iron Ore Block	Sidhi	Iron Ore	5,00,000
5.	Pahari Limestone Block	Satna	Limestone	5,00,000
<b>Mining Lease</b>				
6.	Karondi Sagodi Limestone Block*	Damoh	Limestone	5,00,000
7.	Nimarmunda Limestone Block*	Damoh	Limestone	2,00,000
8.	Ghuinsa Limestone Block*	Satna	Limestone	2,00,000
9.	Sukha Satpara Limestone Block	Damoh	Limestone	5,00,000
10.	Pachama Bauxite Block*	Balaghat	Bauxite	5,00,000
11.	Rewra Limestone Block #	Satna	Limestone	1,00,000
<b>Composite Licence (in accordance with Section 10A(2)(d) of the Act)</b>				
12.	Sohagi Majhigawa Purwa Diamond Block	Rewa	Diamond	5,00,000
13.	Khatamba Rock Phosphate Block	Jhabua	Rock Phosphate	5,00,000
14.	Kachaldara Rock Phosphate	Jhabua	Rock Phosphate	2,00,000

	Block			
15	Rupakheda Piplouda Rock Phosphate Block	Jhabua	Rock Phosphate	5,00,000
16	Panihar Iron Ore Block	Gwalior	Iron ore	1,00,000
<b>Composite Licence</b>				
17	Bhuyari Basemetal Block*	Chhindwara	Basemetal	5,00,000
18	Ghora Chitawara Limestone Block	Dhar	Limestone	5,00,000
19	Mordongri (Jamtara) Platinum Group Elements (PGE) Block	Chhindwara	PGE	5,00,000
20	Bargaon_Tarora Basemetal Block	Chhindwara	Basemetal	5,00,000
21	Belkhedi Basemetal Block	Chhindwara	Basemetal	5,00,000
22	Harsa 1 Diamond Block	Panna & Chhattarpur	Diamond	5,00,000
23	Harsa 2 Diamond Block	Panna & Chhattarpur	Diamond	5,00,000
24	Juwari_Chhoti Gura_Bara Graphite Block	Alirajpur	Graphite	5,00,000
25	Ublar-Chagdi Graphite Block	Alirajpur	Graphite	5,00,000
26	Betwasa Graphite Block	Alirajpur	Graphite	5,00,000
27	Netara Graphite Block	Alirajpur	Graphite	5,00,000
<p>Note: *Auction of all these blocks are being considered as "Second Attempt"</p> <p>‡ Rewra Limestone Block is an expired Lease</p>				

Notwithstanding anything to the contrary in the Tender Document for the blocs being auctioned in accordance with Section 10A(2)(d) of the Act, the State Government makes no representation whatsoever, express, implicit or otherwise, regarding the accuracy and/ or completeness of the information provided in the said geological report and the Bidder confirms that it shall have no claim whatsoever against the State Government in this regard. The Bidder acknowledges and hereby accepts the risk of inadequacy, mistake or error in or relating to said geological report and hereby acknowledges and agrees that the State Government shall not be liable for the same in any manner whatsoever to the Bidder and their associates or any person claiming through or under any of them. The Bidders agree and acknowledge that any mistake or error in or relating to the said geological report shall not vitiate the tender process, Mining Lease and/ or MDPA, or render the same voidable.

The block specific Tender documents are available for purchase on the e-auction portal of MSTC Limited (<https://www.mstcecommerce.com/auctionhome/mlcl/index.jsp>). Last date for purchase of Tender Document, on the e-auction platform is Tuesday, May 10, 2022 and the last date for submission of the bid is Tuesday, May 17, 2022 on or before 17:00 hours (IST).

Bidders may note that for composite licences the Mineral (Auction) Amendment Rules, 2022 have dispensed with the requirement of indicating the division of the land into forest land, land owned by the State Government, and land not owned by the State Government and the requirement of demarcating the area using total station and differential global positioning system and has provided the flexibility of demarcating the concession area using global positioning system. However, the requisite demarcation in respect of certain blocks is nevertheless being provided [as and where available] as part of the information memorandum. Thus, the terms and conditions for auction of the said block remain unchanged.

  
DIRECTOR 29/03/22

Administration and Mining  
Madhya Pradesh



Government of India  
Ministry of Mines  
Indian Bureau of Mines  
Office of the Regional Controller of Mines

No.: MP/Satna/Lst/149

Dated: 29.07.2021

CERTIFICATE

In exercise of the powers conferred on me under Sub-Rule (4) of Rule 21 of Mineral Conservation and Development Rules, 2017 delegated vide Notification No. T-43010/CGBM/2014 dated 11<sup>th</sup> May 2017 and published in the Gazette of India dated 31<sup>st</sup> May 2017; I, hereby, certify that the protective, reclamation and rehabilitation work in accordance with the Final Mine Closure Plan approved vide letter No. MP/ Satna/Limestone/FMCP-01/2020-21 dated 24/09/2020 have been carried out in the mining lease over an area of 23.90 hect. in respect of Rewra Limestone Mine held by Smt. Manju Singh, in Satna district in the State of Madhya Pradesh.

This Certificate is issued without prejudice to any other laws applicable to the lease area from time to time and also without any prejudice to any other order or direction from any court of competent jurisdiction.

  
29/7/2021

(Pushraj Nenival)  
Regional Controller of Mines  
Jabalpur Region

To,  
Smt. Manju Singh  
Legal Heir of Shri Gopal Saran Singh  
Pushpraj Colony  
Opposite to Andhra Bank,  
Gali No.1 Satna (M.P.)-485 001

भारत सरकार  
खान मंत्रालय  
भारतीय खान ब्यूरो  
क्षेत्रीय खान नियंत्रक का कार्यालय

फा0 सं0 - 716/5/BG/2020-21 5639

जबलपुर, दिनांक : 30/07/2021

प्रति,

✓ Smt. Manju Singh,  
Legak Heir of Shri Gopal Sharan Singh,  
Puspraj Colony,  
Opposite to Andhra Bank,  
Gali No. 1, Satna (MP)-485001

विषय : म0प्र0 राज्य के सतना जिले में स्थित आपकी रेडरा लाइमस्टोन खान (क्षेत्र 23.9 हे0) की जमा गई मूल बैंक गारन्टी लौटाए जाने के सम्बन्ध में।

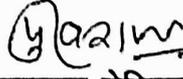
महोदय,

उपरोक्त विषयान्तर्गत संदर्भित खान के लिए चूंकि आप की उपरोक्त खान के लिए खनिज संरक्षण विकास नियमावली 2017 के नियम 21(4) के तहत अंतिम खान बंद योजना की अनुपालना उपरांत आवश्यक प्रमाण पत्र जारी कर दिया गया है। खान के लिए इस कार्यालय में पूर्व में जमा की गई दो बैंक गारन्टी की मूल प्रतियां (Two original Bank Guarantees) तथा इनमें से दोनों की विस्तारित बैंक गारन्टी इस पत्र के साथ संलग्न कर आपको लौटाई जा रही हैं जिनका विवरण निम्नानुसार है :-

1	बैंक गारन्टी जारी करने वाले बैंक का नाम व पता तथा बैंक गारन्टी वार गारन्टी की धनराशि, बैंक गारन्टी जारी करने की तिथि एवं बैंक गारन्टी की वैधता (Validity)	Union Bank of India - Satna Branch BG No. 35560IGL0000415 dated 30/11/2015 for an amount of Rs. 5,18,000/- (Five Lakh Eighteen Thousand only) valid upto 31/03/2021 and its extension of validity upto 27/04/2021 vide letter dated 17/09/2020
2	बैंक गारन्टी जारी करने वाले बैंक का नाम व पता तथा बैंक गारन्टी वार गारन्टी की धनराशि, बैंक गारन्टी जारी करने की तिथि एवं बैंक गारन्टी की वैधता (Validity)	HDFC Bank - Bhopal Branch BG No. 062GT01182300001 dated 18/08/2018 for an amount of Rs. 56,87,500/- (Fifty Six Lakh Eighty Seven Thousand Five hundred only) valid upto 31/03/2021 and its extension of validity upto 27/04/2021 vide letter dated 17/09/2020.

- संलग्न : 1. उपरोक्तानुसार ( दो मूल बैंक गारन्टी तथा दोनों की विस्तारित बैंक गारन्टी )।  
2. खनिज संरक्षण विकास नियमावली 2017 के नियम 21(4) के तहत आवश्यक प्रमाण पत्र

भवदीय

  
( पुखराज नेणियाल )  
क्षेत्रीय खान नियंत्रक  
भारतीय खान ब्यूरो, जबलपुर

UNION BANK OF INDIA

(A Government of India Undertaking)

Satna Main Br, Jai Stambh Chowk, Satna, M.P. - 485 001  
Tel+FAX - 07672-236322, TEL-223135, M-7225055158 TO 163  
Email: [cbssatnamain@unionbankofindia.com](mailto:cbssatnamain@unionbankofindia.com)

Ref. No. UBI/SAT-M/2015-16/....

Date: 30.11.2015

Registered A.D.

To,  
The Regional Controller of Mines,  
Indian Bureau of Mines,  
Jabalpur (M.P.)

Dear Sirs,

Guarantee No.: 355601610000415

Amount of Guarantee: Rs. 5,18,000.00 only

Guarantee cover from: 30.11.2015 to 31.03.2021

Last date for lodgments of claim: 31.03.2021

This Deed of Guarantee executed on 30th day of November, 2015 by Union Bank of India Satna Main Branch, constituted under the Banking Companies (Acquisition and Transfer of Undertaking) Act 1980, having its Central Office at Union Bank Bhavan, 239, Vidhan Bhavan Marg, Nariman Point, Mumbai - 400.021, Maharashtra and amongst other places, a Branch at Satna Main Branch, Jai Stambh Chawk, Satna (M.P.) (hereinafter referred to as 'the Bank') in favour of the Regional Controller of Mines, Indian Bureau of Mines, Jabalpur (hereinafter referred to as the 'the Beneficiary') for an amount not exceeding **Rs. 5,18,000.00 (Rupees Five Lac Eighteen Thousand Only)** at the request of **Smt. Manju Singh** (hereinafter referred to as 'the Contractor/s').

This Guarantee is issued subject to the condition that the liability of the Bank under this Guarantee is limited to a maximum of **Rs. 5,18,000.00 (Rupees Five Lac Eighteen Thousand Only)** and the Guarantee shall remain in full force up to **31.03.2021** (Date of expiry) and cannot be revoked on or before the **31.03.2021**. (Last date of claim) by the Bank or Applicant.

For Union bank of India

Branch Manager  
Satna Branch



रजिस्ट्रीकरण एवं स्टाम्प विभाग  
मध्य प्रदेश

21

स्टाम्प शुल्क का प्रमाण पत्र

ई स्टाम्प विवरण

ई कोड	01013421112015003037
स्टाम्प राशि (रुपए)	1295
शासकीय स्टाम्प ड्यूटी (रुपए)	1295
जनपद ड्यूटी (रुपए)	0
छूट दी गई राशि (रुपए)	0
ई स्टाम्प का प्रकार	गैर न्यायिक
निर्गमन तिथि एवं समय	21/11/2015 02:11:55 PM.
यूजर आईडी / जारीकर्ता	mahendra kumar dwivedi/SP013441106201500832
एस पी / एस आर ओ /	Collectrate Prisar Shop No. 1 रघुराजनगर सतना
डी आर ओ / एच ओ विवरण	

डीड विवरण

विलेख का प्रकार	बैंक प्रत्याभूति
लिखत	बैंक प्रत्याभूति, किसी बैंक द्वारा संविदा के सम्यक् अनुपालन या दायित्व के सम्यक् निर्वहन को प्रतिभूत करने के लिए प्रतिभू के रूप में निष्पादित प्रत्याभूति विलेख.- अधिकतम पच्चीस हजार रूपए के अध्यक्षीन रहते हुए
उद्देश्य	रकम का 0.25 प्रतिशत non-judicial

पहले पक्ष के विवरण

नाम	manju singh पुत्र/पुत्री/पत्नी/द्वारा late vijay singh
पता	pushpraj colony gali no. 1, satna mp सतना मध्य प्रदेश भारत
व्यक्तियों की संख्या	1

दूसरे पक्ष के विवरण

संगठन का नाम	Union Bank of India
पता	union bank main branch satna mp सतना मध्य प्रदेश भारत
व्यक्तियों की संख्या	1

bank guarantee

Bank Guarantee No: 35560IGL0000415

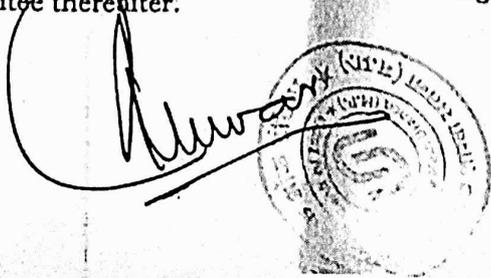
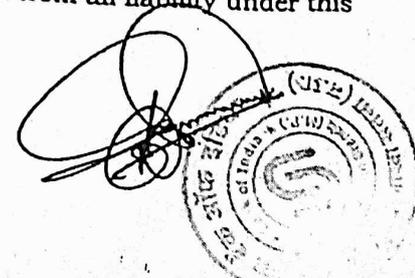
Digitally signed by Mahendra  
Kumar Dwivedi  
Date: 2015.11.21 14:50:58  
IST

**BANK GUARANTEE & CO-ACCEPTANCE BOND**

1. Agreement on production of a Bank Guarantee for Rs. 5,18,000 /- (Rupees Five lac eighteen thousand Only) under Rule 23F of MCDR, 1988 (amended).
2. We, Union Bank of India , Satna Main Branch at the request of Smt. Manju Singh(Lessee) do hereby undertake to pay the Regional Controller of Mines, Indian Bureau of Mines, Jabalpur, or any other officer /authority nominated by the Controller General, Indian Bureau of Mines, an amount not exceeding Rs. 5,18,000 /- (Rupees Five Lac Eighteen Thousand Only) against any loss or damage caused to or suffered or would be caused to or suffered by the Government or towards non-compliance of provisions of Rule 23 A,B and 23E of MCDR, 1988 i.e. Mine Closure Plan/Progressive Mine closure Plan approved in respect of the mining lease for REWRA LIMESTONE MINE, over an area of 23.90 Hect (59.06 Acre) granted by State Government to Smt. Manju Singh Legal Heir Late Shri Gopal Sharan Singh (lessee) situated in REWRA Village Raghurajnagar Taluka Satna District Madhya Pradesh State, by reason of any breach by the said lessee of any of the terms or conditions contained in the Mine closure plan/Progressive Mine Closure Plan.
3. We, Union Bank of India , Satna Main do hereby undertake to pay the amount due and payable under this Guarantee without any demur, to the authority merely on a demand from the Regional Controller of Mines, Indian Bureau of Mines, Jabalpur, or any other authorized by the Controller General, Indian Bureau of Mines stating that the amount claimed is due by way of loss or damage caused to or would be caused to or suffered by the Government by reason of breach by the said lessee of any of the terms or conditions contained in the Mining Plan/Mining Scheme or by reason of the Lessee's failure to perform the said Mine Closure Plan/Progressive Mine Closure Plan. However our liability under this Guarantee shall be restricted to an amount not exceeding Rs. 5,18,000/- (Rupees Five Lac Eighteen Thousand Only).
4. We undertake to pay to authority on a demand from the Regional Controller of Mines, Indian Bureau of Mines, Jabalpur, or any other officer authorised by the Controller General, Indian Bureau of Mines or Govt. of India any money so demanded notwithstanding any dispute or disputes raised by the lessee in any suit or proceedings pending before any Court or tribunal relating there to our liability under this present being absolute and unequivocal.

The payment so made by us under this bond shall be valid discharge of our liability for payment there under and lessee shall have no claim against us for making such payment.

5. We, Union Bank of India , Satna Main Branch further agree that the guarantee herein contained shall remain in full force and effect during the period up to the end of the Mining Plan/Scheme of Mining period of five years that would be taken for performance of the said Agreement and that shall continue to be enforceable till all the dues of the Government under or by virtue of said agreement have been fully paid and its claims satisfied or discharged or till Regional Controller of Mines Indian Bureau of Mines, Jabalpur, or any other officer authorized by the Controller General, Indian Bureau of Mines, certifies that the terms and conditions of the said Progressive Mine Closure Plan/Final Mine Closure Plan have been fully and properly carried out by the lessee and accordingly discharge this guarantee, Unless a demand or claim under this guarantee is made on us in writing on or before the 31.03.2021. We shall be discharged from all liability under this Guarantee thereafter.

6. We further agree that the **Regional Controller of the Mines, Indian Bureau of Mines, Jabalpur**, or any other officer authorized by the Controller General, Indian Bureau of Mines, shall have fullest liberty without our consent and without affecting in any manner our obligation hereunder to vary any of the terms and conditions of the said Agreement or to extend time of performance by the said Lessee from time to time or to postpone for any time or from time to time and powers exercisable by the Regional Controller of Mines, Indian Bureau of Mines, Jabalpur against the said Lessee and to forbear or enforce any of the terms and conditions relating to the said Agreement.

We, **Union Bank of India, Satna Main Branch** shall not be relieved from out liability by reason of any such variation, or extension being granted to the said Lessee or for any forbearance, act or omission on the part of the Regional Controller of Mines, Indian Bureau of Mines, Jabalpur, or any indulgence to **Regional Controller of Mines, Indian Bureau of Mines, Jabalpur**, to the said Lessee or any manner or thing whatsoever which under the law relating to sureties would, but this provision have effect of so relieving us.

7. This Guarantee will not be discharged due to the change in the constitution of the Bank or the Lessee.
8. We, **Union Bank of India, Satna Main Branch** lastly undertake not to revoke this Guarantee during its currency except with the previous consent of the **Regional Controller of Mines, Indian Bureau of Mines, Jabalpur**, in writing.
9. Notwithstanding anything contained herein:
- (a) Our liability under this Bank Guarantee shall not exceed **Rs. 5,18,000.00 (Rupees Five Lac Eighteen Thousand Only)**
  - (b) The Bank Guarantee shall be valid upto **31.03.2021**.
  - (c) The period of Bank Guarantee submitted is valid for the period of the proposals given in the mining plan/scheme of mining /PMCP etc. We are liable to pay the Guarantee amount or any part thereof under this Bank Guarantee and only if served upon us a written claim or demand on or before **31.03.2021**.
10. If the bank guarantee is to be encashed through the court, in that case the (city where Regional Office, IBM is located) court will have jurisdiction.
11. In witness whereof the Bank through its authorized officer has set its hand and e-stamp of Rs. 1000.00 on this day of 30.11.2015 at Satna.

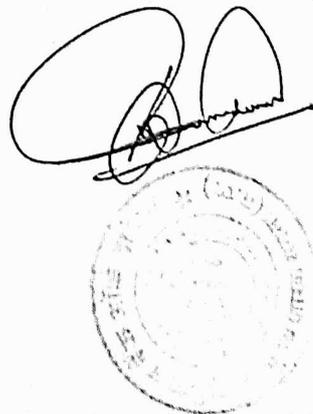
For Union Bank of India, Satna Main Main Branch.

Branch Manager  
Satna Branch



Mahendra Shrivastav

18060





मध्य प्रदेश MADHYA PRADESH

Dated- 23/01/2010 BL 147785

Extension Dated- 17/09/2020

Valid Dated- 27/04/2021

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,  
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016  
Fax No : +91-755-2463742 E-mail : lt\_mppcb@rediffmail.com

7/1  
आज्ञादीकरण  
अमृत महोत्सव

कमांक 2882 विधि/NGT(PB)/प्रनिबो/22  
प्रति

भोपाल, दिनांक 22 JUL 2022

कलेक्टर,  
कलेक्टर कार्यालय,  
सतना

विषय :- माननीय एनजीटी प्रिंसिपल बेंच द्वारा प्र.क. 268/2022 ( अमित सिंह वघेल विरुद्ध मध्यप्रदेश राज्य व अन्य) में दिनांक 18.07.2022 के पालन वाकत।

उपरोक्त विषयान्तर्गत माननीय एनजीटी द्वारा प्रकरण कमांक 268/2022 में दिनांक 18.07.2022 को पारित आदेश के मुख्य अंश निम्नानुसार है :-

It is evident from the report that there is no Stone Crusher Unit in the name of M/s. Kesar Star Stone Crusher at Village Rewara, Tehsil Raghuraj Nagar, District Satna but there is a Crusher M/s. Stakeholders Associates, C/o Arrow Associates, at khasra No. 98/1/KA, Village Raghuraj Nagar, District - Satna to which closure direction dated 03.06.2022 has been issued by the Regional Office, MP Pollution Control Board Satna M.P. for violation of environmental norms but no action has been taken for assessment of environmental compensation. A perusal of the report also reveals that mining lease in the name of Manju Singh (Legal Heir of Late Shri Gopal Sharan Singh Mining Lease area 23.90 Hectares, Khasra No. 172/2 & 173/2, Village Rewera, Tehsil Raghuraj Nagar, District Satna for a lease period of 20 Years i.e. from 28.04.2001 to 27.04.2021 has already been surrendered by the Project Proponent to the District Mining Office Satna (M.P.), vide its letter no. nil dated 25.10.2021 but there is no mention as to what steps have been taken for reclamation /re-habilitation of the mined area of the mining sites in compliance of mining closure plan.

The Joint Committee constituted by this Tribunal vide order dated 24.04.2022 is directed to further look into the matter and take further remedial action by following due process of law in respect of these aspects and compliance with environmental norms. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

माननीय एनजीटी द्वारा पारित आदेश के अनुपालन में संयुक्त कमेटी को रिपोर्ट 2 माह में प्रस्तुत किये जाने के निर्देश है। कृपया निर्धारित समयावधि के पूर्व रिपोर्ट प्रस्तुत किया जावे का अनुरोध है।

संलग्न :- उपरोक्तानुसार

प्रतिलिपि :-

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सतना की ओर सूचनाार्थ। आपको निर्देशित किया जाता है कि निर्धारित समयावधि के पूर्व संबंधित री रामपर्वक तथात्वाक रिपोर्ट प्रस्तुत किया जाना युनिश्चित करें।

सहायक यंत्री/वैज्ञानिक  
कनि. वैज्ञानिक I/कनि. वैज्ञानिक II  
लेखापाल/स्थापना

क्षेत्रीय अधिकारी

Item No.01

(Court No.2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 268/2022

Amit Singh Baghel

...Applicant

Versus

State of M.P.

...Respondent

Date of hearing: 18.07.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant:

None.

Respondent:

Ms. Nidhi, Advocate for M.P.P.C.B.

Application is registered based on a Letter Petition received by Post.

**ORDER**

1. The grievances in the present letter petition sent by Mr. Amit Singh Baghel resident of Gram Bachwai, Tehsil Raghurajnagar, District Satna, Madhya Pradesh are that lease period of Kesar Star Stone Crusher in Village Rewera has expired but the same is being illegally run in violation of the environmental norms. Boundary walls around the same have not been constructed due to which dust spreads over to surrounding fields and damages their crops. Owner of the stone crusher is also using heavy vehicles which damages the roads.
2. Vide order dated 27.04.2022, this Tribunal constituted the Joint Committee comprising of State PCB and Collector, Satna District and directed the same to submit factual and action taken report within two months.

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Amit Singh Baghel Vs. State of M.P.

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3. In compliance thereof, the Joint Committee inspected the area on 29.05.2022 and has submitted report vide email dated 27.07.2022. The relevant part of the report is reproduced as under:-

" X X X X X

During visit, geographical coordinates, photographs and other relevant information were also collected which are incorporated in the Report. The main observations of the team are given below:

1. There is no Stone Crusher Unit in the name of M/s. Kesar Star Stone Crusher at Village Rewera, Tehsil Raghuraj Nagar, District Satna.
2. However, there was a mining lease in the name of "Manju Singh (Legal Heir of Late Shri Gopal Sharan Singh" Mining Lease area 23.90 Hectares, Khasra No. 172/2 & 173/2, Village Rewera, Tehsil Raghuraj Nagar, District Satna. The lease period of this mine was for the period of 20 Years i.e. - from 28.04.2001 to 27.04.2021. This Mine has been already surrendered by the PP to the District Mining Office Satna (M.P.), vide it's letter no. nil dated -25.10.2021. - Annexure - 2.
3. At Village - Dewra, there is a Stone Crusher in the name of M/s. Stakeholders Associates, C/O Arrow Associates, at khasra No. 98/1/KA, Village Dewra, Tehsil - Raghuraj Nagar, District - Satna (M.P.). This Stone crusher is located at Dewra, which is just adjacent to the village Rewera, Tehsil - Raghuraj Nagar, District- Satna (M.P.). This stone crusher has consent under Air and Water Acts with validity upto - 10.02.2023. Annexure- 3.
4. During the visit, it is found that above stated stone crusher i.e. M/s. Stakeholders Associates, C/O Arrow Associates has provided the water sprinkler with conveyer belts but it does not have adequate pollution control measures like - boundary walls all around the crusher unit, proper screen cover of the crusher unit. It has only road side boundary wall, which has been found damaged due to wind pressure etc.
5. We have tried to call the Petitioner Mr. Amit Singh Baghel on mobile no. 7000258740 to know the facts, but the call has not been received by him.

#### Action Taken by MPPCB

1. The Regional Office, MP Pollution Control Board Satna M.P. has issued closure direction dated 03.06.2022 to the crusher unit i.e. M/s. Stakeholders Associates, C/O Arrow Associates, at khasra No. 98/1/KA, Village Dewra, Tehsil Raghuraj Nagar, District - Satna (M.P.), directing them not to

O. A. No. 268 2022

Amit Singh Baghel Vs. State of M.P.

-3-

operate the Crusher Unit till proper rectifications are done. -  
Annexure-4.

Summary:-

1. There is no Stone Crusher Unit in The name of M/s. Kesar Star Stone Crusher at Village Rewara, Tehsil Raghuraj Nagar, District Satna.
2. At Village - Dewra, there is a Crusher M/s. Stakeholders Associates, C/o Arrow Associates, at khasra No. 98/1/KA, Village Raghuraj Nagar, District - Satna (M.P.). This Stone crusher is located at Dewra, which is just adjacent to the village-Rewera, Tehsil Raghuraj Nagar District- Satna (M.P.).
3. The Regional Office, MP Pollution Control Board Satna M.P. has issued closure direction dated 03.06.2022 to the crusher unit i.e. M/s. Stakeholders Associates, C/O Arrow Associates, at khasra No. 98/1/KA, Village Dewra, Tehsil - Raghuraj Nagar, District - Satna (M.P.), directing them not to operate the Crusher Unit till proper rectifications are done."

4. It is evident from the report that there is no Stone Crusher Unit in the name of M/s. Kesar Star Stone Crusher at Village Rewara, Tehsil Raghuraj Nagar, District Satna but there is a Crusher M/s. Stakeholders Associates, C/o Arrow Associates, at khasra No. 98/1/KA, Village Raghuraj Nagar, District - Satna to which closure direction dated 03.06.2022 has been issued by the Regional Office, MP Pollution Control Board Satna M.P. for violation of environmental norms but no action has been taken for assessment of environmental compensation. A perusal of the report also reveals that mining lease in the name of Manju Singh (Legal Heir of Late Shri Gopal Sharan Singh Mining Lease area 23.90 Hectares, Khasra No. 172/2 & 173/2, Village Rewera, Tehsil Raghuraj Nagar, District Satna for a lease period of 20 Years i.e. from 28.04.2001 to 27.04.2021 has already been surrendered by the Project Proponent to the District Mining Office Satna (M.P.), vide It's letter no. nil dated 25.10.2021 but there is no mention as to what steps have been taken for reclamation /re-habilitation of the mined area of the mining sites in compliance of mining closure plan.

5. The Joint Committee constituted by this Tribunal vide order dated 24.04.2022 is directed to further look into the matter and take further

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Amit Singh Baghel Vs. State of M.P.

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remedial action by following due process of law in respect of these aspects and compliance with environmental norms. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

List the matter for further consideration on 12.10.2022.

A copy of this order along with a copy of the application be forwarded to the State PCB and Collector, District Satna by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 18, 2022  
AG